

2ITEM NO.47

COURT NO.5 SECTION XIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22084/2015
(Arising out of impugned final judgment and order dated 19/06/2015
in WA No. 1061/2015 passed by the High Court of Kerala at
Ernakulam)

A. X. GILBERT AND ORS.

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(WITH APPLN. (S) FOR permission to file additional documents and
Interim Relief and Office Report)

Date : 17/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Basava Prabhu S. Patil, Sr. Adv.

Mr. Haris Beeran, Adv.

Mr. Mushtaq Salim, Adv.

Mr. Usman Khan, Adv.

Mr. Dev Prakash, Adv.

Mr. Radha Shyam Jena, AOR

For Respondent(s) Mr. C. K. Sasi, AOR

Mr. Manu Krishnan, Adv.

Mr. C.S. Rajan, Sr. Adv.

Mr. Sudarsh Menon, AOR

Mr. M.P. Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned counsel for the parties and
find no merit in this petition. It is accordingly
dismissed.

(SANJAY KUMAR-I)

(JASWINDER KAUR)

AR-CUM-PS

COURT MASTER